

Year	Production (MT)	Export (MT)	Domestic Consumption (MT)
2004-05	146	78.14	55.348
2005-06	165	89.27	60.892
2006-07	187.7	93.79	68.504
2007-08	206.45	104.27	85
2008-09	227.64	103.95*	Not available

(Source: IBM, MMTC)* Estimated

The present quantity of iron ore availability in the country, after export, is catering to the needs of the domestic steel industry. A study report of National Council of Applied Economic Research (NCAER), New Delhi in the year 2006, has found that the useful life of high and medium grade iron ore at average consumption level (average of current and projected consumption levels) is only 19 years.

(c) and (d) While consideration National Mineral Policy, 2008, the Group of Ministers had decided that conservation of iron ore resources of the country is of paramount importance, however, the same may not be achieved by banning or capping the export of iron ore but by taking recourse to appropriate fiscal measures. Accordingly, export duty at different rates was imposed on iron ore from time to time. At present, the rates of duty on iron ore export is following:-

- | | | |
|--------------------------------------------------------------|---|---------------|
| (i) Iron ore fines (all sorts) | — | NIL |
| (ii) Iron ore other than fines (including lumps and pellets) | — | 5% ad-valorem |

STATEMENT BY MINISTER CORRECTING ANSWER TO QUESTION

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRIVEDI): Sir, I beg to lay on the Table of the House a statement correcting the reply given in the Rajya Sabha on the 30th November, 2007 to Starred Question 228 regarding “GDP spending on Health”.

[MR. DEPUTY CHAIRMAN in the Chair]

PAPERS LAID ON THE TABLE

Notification of the Ministry of Corporate Affairs

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS AND MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): Sir, I lay on the Table a copy (in English and Hindi) of the Ministry of Corporate Affairs Draft Notification

12.00 Noon

publishing various sections of the Companies Act, 1956, which shall apply to a limited liability partnership, except where the context otherwise requires, with certain modifications.

[Placed in Library. See No.L.T. 15/15/09]

- I. **Notification of the Ministry of Consumer Affairs, Food and Distribution (Department of Food and Public Distribution)**
- II. **Memorandum of Understanding between the Government of India [Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution)] and Central Warehousing Corporation**
- III. **Statement giving reasons for not laying the Annual Report for Food Corporation of India.**
- IV. **Notification of the Ministry of Agriculture (Department of Agriculture and Cooperation).**
- V. **Reports and Accounts (2007-08, 2003-04 and 2004-05) of various Corporation and related papers.**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Sir, I lay on the Table:

- I. A copy (in English and Hindi) under sub-section (3) of Section 9 of the Sugar Development Fund Act, 1982, of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution) Notification No. G.S.R. 365 (E) dated the 28th May, 2009, publishing the Sugar Development Fund (Amendment) Rules, 2009.

[Placed in Library. See No.L.T. 53/15/09]

- II. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Consumer Affairs, Food and Public Distribution, Department of Food and Public Distribution) and the Central Warehousing Corporation for the year 2009-2010.

[Placed in Library. See No.L.T. 52/15/09]

- III. A copy (in English and Hindi) of the statement giving reasons for not laying the Annual Report and Audited Accounts of the Food Corporation of India for the year 2006-2007, within stipulated period.

[Placed in Library. See No.L.T. 54/15/09]

- IV. A copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture (Department of Agriculture and Cooperation) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:

- (1) S.O. 1380 (E), dated the 29th May, 2009, notifying new grade of NPK complex of the grade 24:24:0 as provisional fertilizer under clause 20 A of the Fertiliser (Control) Order, 1985.